

Electrocution death NHRC seeks ATR from Bhadrak DM, SP

PNS ■ Baleswar

The National Human Rights Commission (NHRC) has sought for Action Taken Report (ATR) from the district Collector and the Superintendent of Police of Bhadrak on an electrocution mishap which caused death of two persons and injuries to several others in the district on April 14.

The mishap happened during the celebration of the Maha Vishuba Sankranti in Hatuari village under Tihidi block of Bhadrak district. The NHRC also sought for ATR from the Chairman, TP Northern Odisha Distribution Limited in this regard.

Moved by a petition filed by lawyer and activist Radhakanta Tripathy, the NHRC on April 25 sought for the ATR within four weeks.

According to sources, a DJ-equipped Patua Yatra procession came into contact with an

11 kV high-voltage power line near the Mangala temple, resulting in the fatal mishap. In the tragic incident, those killed were identified as Sarat Mahalik of Arasa village and Munna Mallik of Hatuari village. Several others including a woman, a minor girl and children, sustained injuries.

Petitioner Tripathy requested the NHRC to issue notice to the Chief Secretary, Odisha and district Collector, Bhadrak to take legal action against the wrong doers and the errant officials for lack of supervision of live wires, use of DJs in the festival and ensure ban of DJs in all the functions and processions.

An AI-powered audit besides inquiry by higher officials is highly required to ensure justice, the petitioner said and also requested the Commission to ensure compensation to the family members of the deceased and the injured persons with proper medical care.

एक मई को शहर आएगी राष्ट्रीय मानवाधिकार की टीम

जासं, जमशेदपुर : जिले में एक मई को राष्ट्रीय मानवाधिकार की टीम आएगी। सोमवार को सिविल सर्जन डा. साहिर पाल के नेतृत्व में एक बैठक की गई। महात्मा गांधी मेमोरियल (एमजीएम) मेडिकल कालेज अस्पताल के उपाधीक्षक डा. जुझार माझी भी शामिल हुए। कहा कि जिले में संचालित हो रहे कुष्ठ निवारण रोकथाम का जायजा लेने को टीम आ रही है। इससे पूर्व टीम सरायकेला व पश्चिमी सिंहभूम जिले भी जाएगी। सभी जगहों पर कुष्ठ रोग के रोकथाम को लेकर किये जा रहे कार्यों की समीक्षा करेगी। विभिन्न क्षेत्रों का भ्रमण भी कर सकती है। मालूम हो कि कुष्ठ को लेकर विभाग की ओर से लगातार अभियान चलाया जा रहा है। समय-समय पर सर्वे भी किया जाता है।

NATIONAL HUMAN
RIGHTS COMMISSION

राष्ट्रीय मानवाधिकार टीम एक मर्ड को पहुँचेगी, कुष्ठ निवारण का जायजा लेगी

जमशेदपुर। पूर्वी सिंहभूम जिले में एक मर्ड को राष्ट्रीय मानवाधिकार की टीम आएगी। इसे लेकर सोमवार को सिविल सर्जन डॉ. साहिर पाल की अध्यक्षता में बैठक हुई। बैठक में महात्मा गांधी मेमोरियल मेडिकल कॉलेज अस्पताल के उपाधीक्षक डॉ. जुझार माझी भी मौजूद रहे। डॉ. माझी ने बताया कि टीम जिले में चल रहे कुष्ठ निवारण और रोकथाम कार्यों का जायजा लेगी। इससे पहले टीम सरायकेला और पश्चिमी सिंहभूम जिले का भी दौरा करेगी।

IndiaTV News

Maharashtra government to provide compensation to families of inmates who die in jail

The Maharashtra government announces compensation for families of prisoners who die in custody under specific circumstances, following NHRC guidelines.

<https://www.indiatvnews.com/maharashtra/maharashtra-government-to-provide-compensation-to-families-of-inmates-who-die-in-jail-2025-04-28-987748>

Reported By: Saket Rai Edited By: Saptadeepa Bhattacharjee

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Mumbai:

In a significant move, the Maharashtra government has decided to provide compensation to the families of prisoners who die in custody. This decision comes after directions from the National Human Rights Commission (NHRC). A Government Resolution (GR) was issued by the state government, outlining the conditions under which compensation will be granted to the families or close relatives of prisoners who pass away in jail under certain circumstances.

Compensation details

According to the GR, the following categories of deaths will be eligible for compensation:

Death due to accident/injury while performing jail duties: Rs 5 lakh

Death due to negligence of jail medical officers or staff: Rs 5 lakh

Death due to physical torture or beating by jail officers or staff: Rs 5 lakh

Death due to inter-prisoner fights or attacks, where an investigation proves negligence or laxity on the part of the jail administration: Rs 5 lakh

Death by suicide in jail: Rs 1 lakh

However, the government has also clarified specific situations where compensation will not be provided:

Death due to old age or illness

Death caused by natural disasters occurring in jail

Accidental death while escaping from jail or during legal custody outside the jail

Death due to any reason while the prisoner is on bail or temporary leave from jail

Death resulting from fasting due to excessive demands or refusal of medical treatment

Reporting and investigation process

In the event of a prisoner's death, the jail superintendent will be required to conduct a preliminary investigation and submit a report. This report should include the post-mortem report, cause of death, magistrate's inquiry report, medical records (both before and after the prisoner's entry into jail), and other relevant details. This report must be submitted to the regional head of the jail department.

If, after reviewing the report, the regional head believes that the death qualifies for compensation, a full investigation will be conducted with the assistance of jail or police officers and a vigilance team. The investigation will help determine whether compensation is warranted.

Compensation process

If the investigation confirms that compensation is justified, the regional department head must obtain a report from the medical board. This report, along with the findings from the investigation, will be forwarded to the Additional Director General of Police and the Inspector General of Prisons and Correctional Services, Maharashtra, for further review. If the proposal is deemed complete and accurate, it will be sent to the state government for final approval. Once approved, the compensation order will be issued to the family.

This decision is aimed at providing financial support to the families of deceased inmates under circumstances where the death could have been prevented, ensuring accountability within the jail system and upholding human rights standards.

The Hindu

Human Rights Commission begins inquiry into Hubballi police encountering accused

The accused in a minor girl's murder died after being shot at by police when he tried to escape after assaulting them

<https://www.thehindu.com/news/national/karnataka/human-rights-commission-begins-inquiry-into-hubballi-police-encountering-accused/article69501883.ece>

Updated - April 28, 2025 09:23 pm IST - HUBBALLI

The Hindu Bureau

Karnataka State Human Rights Commission headed by chairman T. Sham Bhatt has begun inquiry into the incident of an encounter in which the accused in a minor girl's murder was killed after being shot at by police when he tried to escape after assaulting them.

On Monday, a team comprising Mr. Bhat, member S.K. Vantigodi and Deputy Superintendent of Police Sudheer M. Hegde visited the deceased girl's house and also the place where the encounter took place.

Speaking to presspersons, Mr. Bhatt said that based on a special report sent by the Hubballi-Dharwad Police Commissioner on the police shoot-out, they have registered a case and are looking into the issue of whether there is any human rights violation.

Mr. Bhat clarified that after confirming that there is no case registered in connection with the encounter by the **National Human Rights Commission**, they have registered a case and are inquiring into it.

He further clarified that the inquiry by the SHRC and investigation by the CID will go on independently and if required, they will seek a report from the CID.

"We have a human rights cell headed by an officer of the rank of Additional Director-General of Police. He has assigned investigation to a Deputy Superintendent of Police who will investigate the issue of encounter and submit a report to us. After the report, we will call the police sub-inspector concerned and the personnel involved to give them a chance to present their version pertaining to the event," he said.

Mr. Bhatt said that they have just visited the girl's house and the site of the encounter and they will get a report from Police Inspector Kiran Kumar who is the complainant in the encounter case.

"We will be calling the sub-inspector of police who shot at the accused to hear her version. We are told that she has been discharged from hospital but is yet to report to duty. It may take two months for us to complete the inquiry and submit a report to the State government," he said.

Replying to a query, Mr. Vantigodi clarified that they are inquiring into the case as there has been a loss of life and the question of right to life. "Everyone has the right to life and none can snatch away the right to life. In this case, the accused person has lost his life and that's why a case has been registered and we are inquiring into whether his right to life was taken away," he said.

He clarified that they are not drawing any inferences at this juncture as they have just begun inquiring into the case and will take further steps based on the report to be submitted by the Deputy Superintendent of Police of the human rights cell.

To a query on whether SHRC will inquire into the murder of the minor girl, Mr. Bhat clarified that the issue of inquiring into it will only arise when the police fail to file a case and investigate it. However, in this case, the police have done their duty and their (SHRC) role is only to look into the issue of encounter.

Times of India

Hubballi encounter case report to be submitted in three months: Human rights commission

<https://timesofindia.indiatimes.com/city/hubballi/hubballi-encounter-case-report-to-be-submitted-in-three-months-human-rights-commission/articleshow/120704080.cms>

TNN | Apr 28, 2025, 10.34 PM IST

Hubballi: The Karnataka State Human Rights Commission will submit its report on the encounter case in two to three months, said chairman T Sham Bhatt.

Speaking to reporters after visiting the site of the recent encounter and the family of the deceased girl, Bhatt said that a complaint was filed with the commission. "The commission's police division was instructed to investigate and submit a report. In this context, an initial collection of information from the site and related individuals was conducted today. The investigation will be carried out according to rules, and a report with appropriate recommendations will be submitted to the govt within the next two to three months," he stated.

He further said, "The CID investigation has already started, and they will submit their report to the court. Considering human rights and the right to life, our investigation report will be submitted to the govt."

He obtained details of the entire incident from the woman PSI involved in the encounter and the complainant Ashoknagar PI. He also gathered information about the incident from the deceased girl's parents.

Commission members SK Vantagodi, the chairman's personal secretary Arun Pujar, and the commission's police investigation division DSP Sudhir Hegde, DCPs Maninga Nandgavi and Ravish CR, and others were present on the occasion.

Mangalore Today

Union Minister Somanna orders no removal of sacred threads, mangalsutras during Railways Exams

<https://www.mangaloretoday.com/main/Union-Minister-Somanna-orders-no-removal-of-sacred-threads-Mangalsutras-during-Railways-Exams.html>

Mangalore Today News Network

Bengaluru, April 28, 2025: Union Minister of State for Railways and Jal Shakti, V. Somanna, has directed railway authorities not to enforce the removal of sacred threads (janivara) and mangalsutras from candidates appearing for the Indian Railways Nursing Superintendent recruitment exam.

His intervention followed widespread outrage over a Railway Department circular, cited in admit cards, that prohibited religious symbols like sacred threads and mangalsutras inside examination centres. The directive drew strong criticism from Hindu organisations.

Mangaluru MP Capt. Brijesh Chowta flagged the issue with the Railway Department and personally discussed it with Minister Somanna. Announcing the development on social media platform X, Capt. Chowta said, "Happy to inform that after we brought the matter to his attention, Union Minister of State V. Somanna has intervened and instructed authorities not to demand the removal of religious symbols like mangalsutra and janivara from candidates."

Deputy Chief Minister D. K. Shivakumar also condemned the original order, accusing the BJP of double standards. Speaking to reporters outside his Bengaluru residence, he said, "Forcing candidates to remove religious symbols during examinations is wrong. The order should be withdrawn."

He added that while checks to prevent malpractice are necessary, forcibly removing sacred items such as earrings, nose rings, sacred threads, or vermilion marks is unacceptable. He acknowledged concerns over the misuse of small electronic devices but stressed that religious sentiments must be respected.

The Railways' banned items list originally included mobile phones, calculators, Bluetooth devices, health bands, belts, bracelets, handbags, and religious items such as mangalsutras and sacred threads.

This controversy follows similar incidents during the recent Karnataka CET exams, where students were asked to remove sacred threads before entering exam halls in Shivamogga, Bidar, and Dharwad. In Bidar, a student who refused was denied entry to the exam.

The Karnataka government later issued an apology, suspended the responsible principal and staff, and promised justice for the affected student.

Meanwhile, the Akhila Karnataka Brahmana Mahasangha has filed a PIL in the Karnataka High Court over the CET incidents, while the BJP has approached the **National Human Rights Commission**, alleging discrimination against Hindu students.

Leader of the Opposition R. Ashoka also weighed in, criticising the perceived inconsistency, noting that Hindu students were barred for wearing sacred threads while Muslim students wearing hijabs were allowed to appear for the exam, further intensifying the debate.

Gujarat Samachar

Railway exam: Union Minister directs authorities not to remove sacred thread, Mangalsutra

<https://english.gujaratsamachar.com/news/national/railway-exam-union-minister-directs-authorities-not-to-remove-sacred-thread-mangalsutra>

Updated: Apr 28th, 2025

Union Minister of State for Railways and Jal Shakti, V. Somanna, has issued directions to the authorities not to remove sacred threads and mangalsutras from candidates appearing for the exam for the nursing superintendent posts organised by the Railway Recruitment Board.

Earlier, a circular issued by the Department of Railways, mentioned in the candidates' admission letters, had stated that individuals wearing sacred threads, mangalsutras, and other religious symbols would not be allowed inside the exam centres. Various Hindu organisations had expressed outrage over this circular

A mangalsutra is a sacred necklace, usually with black beads and gold, worn by Hindu married women. It symbolises the marital status.

Mangaluru BJP MP Brajesh Chowta brought the matter to the notice of the Railway Department and also spoke to the Union Minister about it.

Taking to social media platform X on Monday, MP Brajesh Chowta stated, "Glad to inform that, after we brought it to his attention, our Union Minister of State V. Somanna has intervened and instructed authorities not to indulge in any such practices that require those appearing for the examination for the post of 'Nursing Superintendent' of Indian Railways to remove religious symbols and ornaments like the Mangalsutra and Janivara, as was said to be required by the letter of admission."

Meanwhile, reacting to the development, Deputy Chief Minister D.K. Shivakumar stated, "The BJP says one thing and does another. That is their true face. Saying that mangalsutra and janivara must be removed during the railway examination is not correct. This order must be withdrawn."

Shivakumar was responding to questions from the media near his residence in Bengaluru on Monday morning.

When asked about the ban on wearing the janivara and mangalsutra during the railway exam, he said, "Religious symbols such as earrings, nose rings, mangalsutra, janivara, sacred thread, and vermilion mark on the forehead are commonly worn. Authorities may conduct inspections, but it is not right to force their removal. In the past, we have seen instances where small devices were misused to cheat in exams. People themselves must express their outrage against this."

The department had earlier listed religious symbols, ornaments, bangles, and mangalsutras among the banned items. The list also included electronic gadgets such as mobile phones, pagers, watches, earphones, Bluetooth-enabled devices, microphones, health bands, calculators, books, pens, papers, pencils, erasers, pouches, scales, writing pads, metallic wear, belts, bracelets, and handbags.

The development comes close on the heels of the removal of sacred threads from students during the Common Entrance Test (CET), a state-level entrance exam conducted by the Karnataka Examination Authority (KEA) for admissions to various undergraduate courses, including engineering, medical, and dental programmes, which has stirred controversy in Karnataka.

Incidents of students not being allowed to exam centres were reported in Shivamogga, Bidar and Dharwad cities.

The sacred threads were cut before allowing the students to write the exam.

In Bidar, the authorities denied permission to allow a student to write the CET exam after he refused to take out the sacred thread.

Notably, the Congress-led government in Karnataka has apologised for the issues and given orders to suspend the Pre-University College Principal and staff.

The government has also said that the student, who was denied permission to appear for the exam, would be given justice.

The Akhila Karnataka Brahmana Mahasangh filed a Public Interest Litigation (PIL) in the Karnataka High Court on Saturday, condemning the removal of sacred threads from students during the Common Entrance Test (CET).

The Karnataka BJP has filed a complaint with the **National Human Rights Commission** over the sacred thread row, in which students wearing janviara/janeu were denied entry to write the CET in the state.

In his complaint, Leader of Opposition in Karnataka Assembly R. Ashoka highlighted that while Hindu students wearing sacred threads were denied entry, Muslim girls wearing hijab were allowed to write the examinations.

(This story was taken from a syndicated feed and was only edited for style by Gujarat Samachar Digital team)

Matters India

NHRC gets 'B' grade, setback to India!

<https://mattersindia.com/2025/04/nhrc-gets-b-grade-setback-to-india/>

By: Adv. Vanaja Jasphine | On: April 28, 2025

Adv. Vanaja Jasphine ICM

Madurai, April 28, 2025: The National Human Rights Commission (NHRC) of India is a statutory body established on October 12, 1993, under the Protection of Human Rights Act 1993.

Its primary function is to protect and promote human rights and acts as a watchdog for human rights in India. It has all the powers of a civil court and can investigate human rights violations either suo moto or based on petitions to uphold the rights relating to life, liberty, equality, and dignity, as guaranteed by the Constitution and international covenants.

The Global Alliance of National Human Rights Institutions (GANHRI) which is a global network of National Human Rights Institutions (NHRIs) plays a crucial role in accrediting and recognising National Human Rights Commissions (NHRCs) globally, including the National Human Rights Commission of India (NHRC).

GANHRI, through its Sub-Committee on Accreditation (SCA), assesses, reviews and accredits the NHRC, India, based on its compliance with the Paris Principles 1992 to award "A Status to a Fully compliant with the Paris Principles; and " B" status to a Partially compliant with the Paris Principles every five years to ensure continued compliance. GANHRI accreditation provides international recognition and protection to the NHRC. A-status accreditation allows the NHRC to participate fully in the UN Human Rights Council and other UN bodies.

The Reality of NHRC India in Accreditation.

India's National Human Rights Commission (NHRC) was first awarded 'A' status in 1999 and reaccredited with the same status in 2006. In 2011, changes to the GANHRI Statute allowed civil society groups to participate in the accreditation process. That year, AiNNI and ANNI (NGOs) submitted a report to the Sub-Committee on Accreditation (SCA), which was followed by NHRC's response. Based on this, the NHRC was reaccredited with 'A' status for a second time in 2011.

However, the NHRC failed to implement the SCA's recommendations from 2011. As a result, in 2016, when it was up for a third review, its accreditation was deferred for one year, marking the first such deferral in its history. The SCA issued further recommendations, and in 2017, during NHRC's 25th anniversary, its accreditation was reviewed again. The NHRC regained its 'A' status, promising to amend the Protection of Human Rights Act, 1993.

By 2019, the NHRC had several opportunities to implement the SCA's recommendations from 2011, 2016, and 2017—but no substantial action was taken. In June 2024, the SCA deferred the NHRC's accreditation for another year and recommended that the NHRC advocate for amendments to the PHRA to remove the capacity for government to second police officers to act as investigative staff, remove the capacity for the Government to make a senior civil servant available for the position of Secretary General, ensure that the NHRC can independently appoint suitably qualified staff, ensure a pluralistic balance in its composition and staff, and provide for a formalized, transparent, participatory and open selection and appointment process. It also recommended that the NHRC takes additional steps to ensure constructive engagement and cooperation with civil society and HRDs, and address systemic violations of human rights while ensuring effective follow up with the State and making its positions publicly available. The SCA noted that most of its past recommendations remain unaddressed and warned that this ongoing lack of action may be seen as a sign of unwillingness to comply with the Paris Principles, raising concerns about its independence and operational effectiveness.

Inadequate efforts to address human rights violations at a systemic level

For Example, Prof. Gokarakonda Naga Saibaba, a 90% disabled academic and human rights advocate, was subjected to severe violations of his rights during arrest and imprisonment, prompting repeated appeals to the National Human Rights Commission (NHRC) by Human Rights Defenders Alert – India (HRDA). However, NHRC's response reflected a consistent pattern of inaction and non-intervention. NHRC, continuously dismissed the urgent appeal sent by the HRDA for inquiry and protection, another one for independent investigation and intervention after the solitary confinement in an 'Anda' cell, another one in 2016 concerning the denial of bail and inhuman treatment. Despite a critical report by S. Jalaja, a retired IAS officer and former NHRC special rapporteur, highlighting Saibaba's deteriorating health and recommending independent medical evaluation, the NHRC chose to rely solely on police reports and dismissed the appeal. Even after Saibaba's death on October 12, 2024, attributed to inhuman custodial torture, NHRC rejected an appeal for compensation, continuing its stance of denial and detachment from the case.

Likewise in Bima Koregaon-16, Since June 2018, 16 Human Rights Defenders have been jailed under the Unlawful Activities (Prevention) Act, bail was denied repeatedly, despite facing severe health complications. NHRC has never used its power under section 12 (b) of the Protection of Human Rights Act, 1993, to intervene before the trial court on behalf of any of these HRDs.

The incarceration of 84-year-old Jesuit priest Fr. Stan Swamy for nine months despite immediate concerns raised by human rights defenders following the NIA raids serves as a chilling reminder of the National Human Rights Commission's (NHRC) inaction. Despite public outrage and appeals, the NHRC stood silent, failing to intervene meaningfully.

Equally alarming is the Andhra Pradesh police encounter of 20 woodcutters, where justice has remained stagnant since July 3, 2015, due to a stay by the Andhra Pradesh High Court — a stay the NHRC has been unable to lift even to this day.

These are not isolated instances. In the past, NHRCI had consistently stayed on the sidelines of major constitutional challenges involving grave human rights concerns — even in the landmark Manipur case, which shocked the conscience of the nation.

The Consequence: NHRC Downgraded to 'B' Status

In light of third-party assessments and its failure to act on the recommendations of the Sub-Committee on Accreditation (SCA), the NHRC has been downgraded from 'A' to 'B' status — a significant blow to India's credibility on the international stage.

Why This Matters to Every Indian

- **Global Reputation at Risk:** The downgrade undermines India's image as a democratic nation committed to upholding human rights, particularly at global forums like the UN Human Rights Council.
- **Loss of International Influence:** India may lose its voice and voting power in crucial global human rights discussions.
- **Weakened Accountability:** A diminished NHRC may no longer have the strength to hold state actors, police, or security forces accountable for human rights violations.
- **Silencing the Marginalized:** Communities like Dalits, Adivasis, women, and LGBTQ+ individuals, who rely on the NHRC to amplify their voices, may be left unheard.
- **Increased Vulnerability of Human Rights Defenders (HRDs):** With little institutional support, HRDs may feel exposed and unsafe when raising issues that challenge state actions.
- **Erosion of Public Trust:** When institutions fail to act, citizens lose faith in justice mechanisms, resulting in civic disengagement.

Restoring Trust and Action.

This is not just about international embarrassment — this is about us. The NHRC belongs to the people. It was created to be our sentinel — defending rights, ensuring justice, and promoting accountability.

The downgrade is a reflection of years of institutional neglect and past passive leadership. But today, with the new leadership of Justice Ramasubramanian, we are presented with a chance to rebuild. The current Commission has shown openness to engage with civil society and recommit to its mandate.

We need an NHRC that truly works, truly independent, one that responds, protects, and uplifts. It's time for all of us — citizens, activists, lawmakers — to come together and ensure that India's human rights watchdog is not just symbolic, but truly effective.

The Wire

India's National Human Rights Commission Faces 'Historic' Downgrade as UN-Linked Body Flags Govt Interference

<https://m.thewire.in/article/rights/indias-national-human-rights-commission-faces-historic-downgrade-as-un-linked-body-flags-govt-interference/amp>

The Wire Staff

9 hours ago

Concerns were raised that NHRC has not addressed the “shrinking civic space and increased instances of targeting human rights defenders, journalists and perceived critics”.

New Delhi: The Geneva-based United Nations-linked Global Alliance of National Human Rights Institutions' (GANHRI) sub-committee on accreditation report (SCA) has recommended downgrading India's National Human Rights Commission (NHRC) from category 'A' to category 'B'. This is the first time in its history that NHRC's status has been downgraded.

The recommendation, made during the GANHRI's 45th session held in March, cited concerns including the involvement of police officers in investigations that may impact its impartiality, the capacity for the government to make a senior civil servant the secretary general, and has recommended that the NHRC is independently able to recruit candidates for the position.

It has also recommended transparency in the selection process of the members of the commission including one that reflects pluralism. It has said that the NHRC should address all human rights violations and expressed concern that the body has not addressed the “shrinking civic space and increased instances of targeting human rights defenders, journalists and perceived critics”.

“In view of the information before it, the SCA is concerned that the institution's independence and effectiveness has not been sufficiently maintained in line with the requirements of the Paris Principles,” the report said.

The SCA report also said that the NHRC had been under review since 2023 and had deferred accreditation to the body for two consecutive years. While the downgrading of its status has now been recommended, such a recommendation does not take effect for a period of one year. This means that the NHRC will maintain its 'A' status till the 47th session scheduled for 2026 and provides the body with the opportunity to establish its conformity with the Paris Principles.

Notably, GANHRI is a body of 120 members, of which 88 countries have 'A' status accreditation – said to be “fully compliant with the Paris Principles” – while 32 have 'B'

status” – which are “partially compliant with the Paris Principles”. The Paris Principles were adopted in 1993 by the UNGA.

The SCA has flagged the involvement of police officers in investigations of human rights violation cases and said that it “poses a concern about the perceived or real conflict of interest in having police officers seconded from government engaged in investigations of human rights violations including those committed by police.”

The SCA also noted that the secondment of police officers to act as investigative staff may impact on the NHRC ability to conduct impartial investigations as well as the ability of victims to access human rights justice.

Meanwhile, the NHRC in its presentation to the SCA has said that its concerns were “misplaced” and that its conclusion that police officers may not be able to conduct impartial investigations is “unfounded and unjustified but also far from reality”.

However, the SCA restated its concerns and called on the NHRC to amend its investigative structure to remove the capacity of government second police officers to act as investigative staff.

Appointment of secretary general

The SCA had in previous sessions called for the NHRC to advocate for amendments to remove the capacity for the government to make a senior civil servant the secretary general, and to empower the NHRC to independently recruit candidates for the position. The report said that while the SCA acknowledged that the current secretary general, who was appointed in June 2023, was a retired civil servant and not a civil servant in post, it reiterated that “a fundamental requirement of the Paris Principles is that an NHRI is, and is perceived to be, able to operate independent of government interference.”

“Where an NHRI members are seconded from the public service, and where this includes those at the highest level in the NHRI, it raises question about its capacity to function fully independently,” it said.

In December 2024, former Supreme Court judge V. Ramasubramanian was appointed as the NHRC chairperson. The appointment had been criticised by leader of opposition in the Lok Sabha, Rahul Gandhi, and Mallikarjun Kharge, the leader of opposition in the Rajya Sabha, in a joint dissent note, calling the selection process a “predetermined exercise” that was “fundamentally flawed,”

It added that the committee had “relied on its numerical majority to finalise the names” and that the balance of “region, caste, community, and religious diversity of the nation” had been ignored.

Non-addressal of shrinking civic space, targeting human rights defenders, journalists

The SCA in its report has said that the NHRC should address all human rights violations and expressed concern that the body has not addressed the “shrinking civic space and increased instances of targeting human rights defenders, journalists and perceived critics.”

“The SCA is also concerned that the NHRC has not publicly communicated its positions on these issues in a way that promotes the credibility of the institution and addresses the systemic nature of these violations,” the report said.

It also stated that it had considered information from civil society alleging the failure of the NHRC to provide meaningful follow-up in significant human rights cases and the lack of use of its intervention powers or visitation to ascertain the condition of human rights defenders detained under the Unlawful Activities (Prevention Act).

“The third-party information also alleges that the NHRC has not done enough to address declining press freedom despite several complaints,” it said.

Pluralism and gender representation of staff

The SCA has also noted that the composition of the NHRC membership, with only one woman, as well as the composition of its staff was not sufficient to meet the pluralism requirements of the Paris Principles.

Flagging positions lying vacant, the SCA said that as of March 2025, the NHRC was not fully constituted with two out of the six standing commissioners’ positions being vacant.

Although the NHRC had reported that out of its staff of 339, 93 were women, the SCA said that the composition of 246 men out of 339 “was not gender representative.” It also said that it was unclear what was the percentage of women within the NHRC senior leadership.

The NHRC has till 2026 to provide documentary evidence to establish its conformity with the Paris Principles, although the AiNNI (All India Network of NGOs and Individuals Working with National and State Human Rights Institutions) has said in a statement that the decision to downgrade NHRC to ‘B’ status is “historically the first downgrading of the Indian NHRC since its inception in 1993 and after its 2016, 2023 and 2024 deferrals.”

“NHRC has challenged these recommendations under the GANHRI statute. AiNNI hopes NHRC will upload this report on its website, truly respecting the human rights principles of transparency and accountability,” it stated.

Navbharat Times

भोपाल में लड़कियों से शोषण; बंगाल-बिहार तक जुड़े गैंग के तार, फरहान के मोबाइल-लैपटॉप से मिले सबूत देख पुलिस के होश उड़े!

<https://navbharattimes.indiatimes.com/state/madhya-pradesh/bhopal/bhopal-girl-students-exploitation-and-blackmailing-arrest-of-6-accused-including-farhan-investigation-process-continue/articleshow/120691644.cms>

Curated by आकाश सिकरवार | Lipi28 Apr 2025, 3:19 pm

Bhopal News Today: भोपाल के एक कॉलेज में छात्राओं के शोषण का मामला सामने आया है। पुलिस ने छह से अधिक आरोपियों को गिरफ्तार किया है। यह मामला मध्यप्रदेश के कई शहरों और कोलकाता, बिहार तक फैला है। मुख्यमंत्री मोहन यादव ने शिक्षण संस्थानों में अपराध रोकने के निर्देश दिए हैं। एसआईटी मामले की जांच कर रही है।

हाइलाइट्स

भोपाल लड़कियों से शोषण का मामला

पुलिस के हाथ लगे फरहान के गैजेट

मोबाइल और लैपटॉप में मिले सबूत

भोपाल: राजधानी में कॉलेज की छात्राओं के साथ शोषण और ब्लैकमेलिंग का एक चौंकाने वाला मामला सामने आया है। इस मामले ने पूरे देश को हिला कर रख दिया है। पुलिस ने अब तक छह से ज्यादा लोगों को गिरफ्तार किया है। कई आरोपी अभी भी फरार हैं। इस मामले के तार भोपाल से शुरू होकर मध्य प्रदेश के पन्ना, बैतूल, इंदौर, कोलकाता और बिहार तक फैले मिले हैं।

सीएम मोहन यादव ने अधिकारियों को दिए निर्देश

मुख्यमंत्री डॉ. मोहन यादव ने इस मामले को गंभीरता से लिया है। उन्होंने अधिकारियों को निर्देश दिए हैं कि शिक्षण संस्थान किसी भी हालत में अपराध की जगह नहीं बनने चाहिए। पुलिस इस मल्टी-स्टेट नेटवर्क की जांच कर रही है। जांच टीम (SIT) ने पन्ना से दो और भोपाल से फरहान समेत कई आरोपियों को पकड़ा है।

सीएम ने दी हिदायत

मुख्यमंत्री ने पुलिस अधिकारियों से कहा कि शिक्षण परिसरों के आसपास कोई भी गलत काम नहीं होना चाहिए। उन्होंने सुरक्षा व्यवस्था को मजबूत करने के भी निर्देश दिए। पुलिस की विशेष जांच टीम (SIT) इस मामले की गहराई से जांच कर रही है। पुलिस पन्ना और भोपाल के बाद कोलकाता और बिहार में भी आरोपियों की तलाश कर रही है। पुलिस को पता चला है कि आरोपी लड़कियों को दूसरे लड़कों के कमरों में भेजते थे। इससे मानव तस्करी और देह व्यापार जैसे अपराधों की आशंका बढ़ गई है।

साइड इनकम का लालच देते थे अपराधी

आरोपियों ने लड़कियों को डांस क्लास और साइड इनकम का लालच दिया। इसके बाद उन्हें नशा देकर ब्लैकमेल किया। मुख्य आरोपी फरहान और उसके साथी साहिल, शाजी उर्फ शमशुद्दीन और अन्य युवकों पर यह आरोप है। वे कॉलेज की छात्राओं को फंसाते थे। लड़कियों से दोस्ती करने के बाद वे उनके साथ गलत काम करते थे। फिर वीडियो बनाकर उन्हें ब्लैकमेल करते थे। पूछताछ में यह भी पता चला है कि कई लड़कियों को जानबूझकर नशे की लत लगाई गई। ऐसा इसलिए किया गया ताकि वे मानसिक रूप से कमजोर हो जाएं और गिरावट के नियंत्रण में रहें।

The Crime Info

Bhopal Gang Rape : बागसेवनिया थाने में चौथा प्रकरण दर्ज

Bhopal Gang Rape: आटो डीलर फरहान के मोबाइल से बरामद हुए दर्जनों वीडियो के आधार पर पीड़ित नाबालिग को काउंसलिंग के जरिए मनाने में कामयाब हुई पुलिस, पांच आरोपियों ने की थी उसके साथ ज्यादाती, पुलिस कमिश्नर को मानव अधिकार आयोग ने थमाया नोटिस

<https://www.thecrimeinfo.com/national-news/madhya-pradesh/fourth-case-registered-in-bagsevania-police-station-in-gang-rape-case/>

सांकेतिक ग्राफिक डिजाइन टीसीआई

भोपाल। प्रदेश की राजधानी में दर्जनों नाबालिग और टीआईटी कॉलेज में पढ़ने वाली छात्राओं के साथ गैंगरेप, रेप, ब्लैकमेलिंग और मध्यप्रदेश धार्मिक स्वतंत्रता विधेयक अधिनियम में भोपाल (Bhopal Gang Rape) शहर में एक ओर चौका देने वाला खुलासा हुआ है। पब्लिक वाणी ने ही इस समाचार को उजागर करके सच्चाई बताई थी। इसी सनसनीखेज कांड में शनिवार को दूसरा चौका देने वाला तथ्य पुलिस के सामने आ गया है। गिरफ्तार आरोपी फरहान के मोबाइल से ज्यादाती करते हुए बरामद दर्जनों वीडियो रिकवर कर लिए गए हैं। इनमें दिखाई दे रही एक नाबालिग ने भी उसके खिलाफ पुलिस को बयान दे दिया है। जिसके बाद पुलिस ने आटो डीलिंग का काम करने वाले फरहान के खिलाफ प्रकरण दर्ज कर लिया है। यह चौथा प्रकरण पुलिस की तरफ से दर्ज किया गया है। इससे पहले जहांगीराबाद, अशोका गार्डन पुलिस ने दो प्रकरण दर्ज किए थे। इस मामले में तीन एसीपी की एक एसआईटी बनाई गई है। ताजा घटनाक्रम को लेकर एक बार फिर पुलिस कमिश्नर हरिनारायण चारी मिश्र ने चुप्पी साध ली है। वे संपर्क करने पर बयान देने के लिए उपलब्ध नहीं हुए। वहीं राष्ट्रीय मानव अधिकार आयोग ने भोपाल पुलिस कमिश्नर को इस कांड में दो सप्ताह के भीतर में रिपोर्ट पेश करने के आदेश दिए हैं।

हैवानियत से भरे वीडियो किसी पोर्न फिल्म जैसे शूट किए गए

मुख्य आरोपी फरहान (Farhan) पुलिस की कस्टडी में है। वह ऐशबाग (Aishbag) थाना क्षेत्र स्थित छोटा चंबल कॉलोनी (Chhota Chambal Colony) में रहता है। उसने टीआईटी कॉलेज (TIT College) में पढ़ाई की है। कॉलेज में रहते ही 2017 से उसने अपने मंसूबों को अंजाम देना शुरू कर दिया था। कॉलेज से पास आउट होने के बाद ऐशबाग में वह सेकंड हैंड वाहनों की डील का काम करने लगा। पुलिस ने फरहान के मोबाइल (Mobile) को फॉरेंसिक जांच के लिए भेजा था। उसके मोबाइल से डिलीट दर्जनों वीडियो (Video) सायबर एक्सपर्ट ने रिकवर कर लिए हैं। पुलिस अब उन युवतियों का पता लगा रही है जो उसमें दिखाई दे रही हैं। यदि यह युवतियां सामने आती हैं तो आरोपियों की संख्या बढ़ने और प्रकरणों का पहाड़ खड़ा होने से कोई इंकार नहीं कर सकता है। बरामद वीडियो में फरहान नाबालिग से मारपीट करते हुए उसके साथ ज्यादाती करते हुए दिखाई दे रहा है। एक वीडियो में फरहान के साथ तीन युवतियां भी हैं। तीनों अश्लील अवस्था में बनाए गए यह वीडियो हैं। आरोपी फरहान ने यह सिलसिला टीआईटी कॉलेज में पढ़ते वक्त ही अंजाम देना शुरू कर दिया था। उसने पहले जूनियरों को टारगेट में लिया था। इसके बाद उनकी सहेलियों के साथ दुराचार करने लगा था।

पन्ना में जिम चलाता है एक आरोपी

सांकेतिक ग्राफिक डिजाइन टीसीआई

अब तक इस मामले में तीन आरोपियों को गिरफ्तार किया जा चुका है जबकि दो आरोपियों की तलाश की जा रही है। मुख्य आरोपी के मोबाइल से मिले वीडियो में कई रोंगटे खड़े कर देने वाले फुटेज सामने आए हैं। चौथी एफआईआर की पीड़िता जब नाबालिग थी तब उसके साथ अलग—अलग तारीखों में पांच लोगों ने ज्यादाती की है। इन सभी आरोपियों के नाम का खुलासा हो गया है। पुलिस की तरफ से संगठित अपराध की धारा बढ़ा दी गई है। वहीं राष्ट्रीय मानव अधिकार आयोग (National Human Rights Commission) अध्यक्ष प्रियंक कानूनगो (Priyank Kanungo) की तरफ से आयोग के असिस्टेंट रजिस्टार राजवीर सिंह (Rajveer Singh) की ओर से पत्र लिखा गया है। पत्र में कहा गया है कि टीआईटी कॉलेज की छात्राओं के साथ प्यार में फंसाकर संगठित रूप से अपराध की श्रेणी में आता है। मामले में तत्काल कार्रवाई करते हुए पीड़ितों की सुरक्षा भी तय करें। आयोग ने इस मामले को मानवाधिकार के मामले को बेहद गंभीर मामला बताया है। पत्र में कहा गया है कि पत्र मिलने के दो सप्ताह के अंदर पूरे मामले की जानकारी उपलब्ध कराएं। जिसमें अपराध से लेकर की गई कार्रवाई तक शामिल है। इस मामले में अब तक फरहान, साहिल (Sahil) और फरहान के मामा का लड़का साद (Saad) गिरफ्तार किया जा चुका है। उल्लेखनीय है कि भोपाल पुलिस ने 11 अप्रैल को प्रकरण दर्ज किया था। उसके बाद गुपचुप तरीके से इस मामले की जांच की जा रही थी।

फरहान की संपत्ति को खंगालने का काम शुरू

फरहान के मोबाइल से बरामद वीडियो उसके हैवानियत को बयां कर रहे हैं। दूसरे वीडियो में वह इंदौर (Indore) में रहने वाली एक पीड़िता के साथ दुष्कर्म करते वक्त उसके शरीर के कई हिस्सों में सिगरेट दाग रहा है। ऐसा करते वक्त वह बकायदा वीडियो (Bhopal Gang Rape) भी बना रहा है। गिरफ्तार दूसरे आरोपी पन्ना निवासी साहिल ने टीआईटी कॉलेज की पढ़ाई छोड़ दी थी। उसके बाद अशोका गार्डन (Ashoka Garden) में डांस क्लास (Dance Class) उसने शुरू किया। यहां लड़कियों से नजदीकियां बढ़ाकर हुक्का लाउंज और पब में ले जाकर उन्हें नशा करने का आदी बनाता था। विश्वास हासिल होने के बाद पार्टी के नाम पर अशोका गार्डन स्थित अपने कमरे में ज्यादाती करता था। उसने कमरे में बैतूल (Betul) की एक युवती से पहली बार कोल्डड्रिंक में नशीला पदार्थ पिलाकर दुष्कृत्य किया था। ऐसा करते वक्त गुपचुप वीडियो बनाया। इसे वायरल करने की धमकी देकर उसने फरहान से भी बैतूल की युवती के साथ दुष्कृत्य कराया।

प्यारे मियां के बाद फरहान

आरोपियों के मोबाइल के भीतर वीडियो कहां—कहां शेयर हुए इस बात की जानकारी जुटाई जा रही है। पुलिस को शक है कि यह वीडियो पोर्न मूवी इंडस्ट्रीज में बेचे गए। जिसकी सच्चाई का पता लगाने आरोपियों के सभी बैंक खातों को खंगाला जा रहा है। अभी उन खातों की ट्रांजेक्शन पुलिस को नहीं मिली है। मामले में लड़कियों को लाने और ले जाने वाले युवक ऐशबाग निवासी शाजी उर्फ शम्सउद्दीन (Shazi@Shamsuddin) का नाम भी सामने आया है। उसे युवतियों को यहां—वहां ले जाने पर सात सौ रुपए मिलते थे। पुलिस ने उसे हिरासत में ले लिया है। वह मैकेनिक का काम करता है। उसका परिचय

फरहान से वाहनों में काम कराने के दौरान हुआ था। पुलिस सूत्रों ने बताया कि इस मामले में कई युवतियों के संपर्क में अधिकारी हैं। उन्हें भरोसे में लेकर आरोपियों को बेनकाब करने और सजा दिलाने के लिए अफसर परिजनों को यकीन दिला रहे हैं। उल्लेखनीय है कि भोपाल में इतने बड़े स्तर पर ज्यादाती करने वाला यह दूसरा चर्चित मामला है। इससे पहले रातीबड़ (Ratibarh) थाना क्षेत्र में नाबालिगों के साथ यौन शोषण करने का मामला उजागर हुआ था। जिसमें आरोपी प्यारे मियां (Pyare Miya) आज भी सलाखों के पीछे हैं।

पुलिस को मिले आपत्तिजनक वीडियो

एक पीड़िता ने बताया कि जब उसने अपनी छोटी बहन को इंदौर भेजा, ताकि वह इस गिरोह से बच सके, तब भी आरोपी फरहान वहां पहुंच गया। उसने उसे भी अपने जाल में फंसा लिया। पुलिस को एक वीडियो मिला है जिसमें फरहान एक साथ तीन कॉलेज छात्राओं के साथ गलत काम करता दिख रहा है। एक अन्य वीडियो में वह एक युवती को सिगरेट से जलाता हुआ पाया गया है। पुलिस के अनुसार, ये सभी छात्राएं हिंदू हैं।

Hindustan

छात्रा को जिंदा जलाने के छह साल पुराने मामले में मानवाधिकार ने मांगा जवाब

मुजफ्फरपुर में पांच साल पहले इंटर की छात्रा को जिंदा जलाने के मामले में राष्ट्रीय मानवाधिकार आयोग ने पुलिस से जवाब मांगा है। आयोग ने पूछा है कि पीड़ित पक्ष को मुआवजा मिला या नहीं। छात्रा के साथ...

<https://www.livehindustan.com/bihar/muzaffarpur/story-human-rights-commission-seeks-police-response-in-muzaffarpur-student-murder-case-201745845187294.amp.html>

Newsrap हिन्दुस्तान, मुजफ्फरपुर Mon, 28 Apr 2025, 06:29:PM

मुजफ्फरपुर, प्रमुख संवाददाता। अहियापुर थाना के नाजिरपुर मोहल्ला में पांच साल पहले इंटर की छात्रा को जिंदा जलाकर मार डालने के मामले में राष्ट्रीय मानवाधिकार आयोग ने पुलिस से जवाब तलब किया है। आयोग ने पूछा है कि पीड़ित पक्ष को अब तक मुआवजा मिला या नहीं। मुआवजा दिलाने के लिए पुलिस की ओर से क्या कार्रवाई हुई है। मामले में पीड़ित पक्ष की ओर से मानवाधिकार आयोग में वर्ष 2021 में याचिका दाखिल की गई थी। इस पर सुनवाई हो रही है। इसमें पुलिस से जवाब मांगा गया है।

आयोग से जवाब तलब होने पर अहियापुर थाने की पुलिस ने जिला कल्याण अधिकारी को प्रस्ताव भेजा है। इसमें पूरी घटना और कार्रवाई का जिक्र करते हुए पुलिस ने कल्याण अधिकारी से आग्रह किया है कि यदि ऐसे मामले में प्रावधान है तो पीड़ित पक्ष को मुआवजे का भुगतान कराया जाए। इस प्रस्ताव की प्रति मानवाधिकार आयोग को भी भेजी जाएगी।

इंटर की छात्रा के साथ मोहल्ले के दबंग परिवार का युवक राजा राय अक्सर छेड़खानी करता था। छात्रा और उसके परिजनो ने कई बार थाने में इसकी शिकायत की थी। लेकिन, दबंग परिवार के युवक पर पुलिस ने केस दर्ज नहीं किया। सात दिसंबर 2019 की शाम को छात्रा घर में अकेली थी। राजा राय अपने एक दोस्त के साथ घर में घुस गया और उससे गलत करने का प्रयास किया। इस पर छात्रा ने विरोध किया और कमरे से निकलकर छत पर चली गई। छात्रा के विरोध से नाराज राजा उसके पीछे छत पर पहुंच गया और उसके शरीर पर केरोसिन का डब्बा खाली कर दिया और आग लगा दी। छात्रा छत पर ही बुरी तरह जल गई। इसके बाद राजा और उसका साथी मुकेश कुमार छात्रा को छत से उठाकर एक निजी अस्पताल ले गया और भर्ती कराया। इस घटना में आरोपित का हाथ बुरी तरह जल गया था। छात्रा की मां के बयान पर एफआईआर दर्ज हुई थी। खुद छात्रा ने मैजिस्ट्रेट के सामने पटना के बर्न हॉस्पिटल में बयान देकर सारी बात बताई थी। पुलिस ने दोनों आरोपित पर चार्जशीट दाखिल कर चुकी है। इस पर एडीजे 13 के कोर्ट में ट्रायल चल रहा है।

One India

MP News: श्योपुर में दलित की अंतिम विदाई पर दबंगों का तांडव, सड़क पर शव रखकर पत्थरबाजी

<https://hindi.oneindia.com/news/madhya-pradesh/last-rites-of-a-dalit-in-sheopur-at-mp-road-was-blocked-by-placing-the-body-on-the-road-1281463.html>

By Laxminarayan Malviya | Published: Monday, April 28, 2025, 17:49 [IST]

MP Dalit News: मध्य प्रदेश के श्योपुर जिले के लीलदा गांव में सोमवार को मानवता को शर्मसार करने वाली एक घटना ने पूरे इलाके को हिलाकर रख दिया। एक दलित युवक, जगदीश जाटव, की अंतिम विदाई को दबंगों ने न केवल रोका, बल्कि शव को सड़क पर रखकर पत्थरबाजी और चक्काजाम की स्थिति पैदा कर दी।

यह घटना न सिर्फ सामाजिक भेदभाव की कड़वी सच्चाई को उजागर करती है, बल्कि यह सवाल भी उठाती है कि क्या मृत्यु के बाद भी इंसान को सम्मान मिलना इतना मुश्किल है? विजयपुर एसडीएम अभिषेक मिश्रा और पुलिस बल मौके पर पहुंचे, लेकिन कलेक्टर अर्पित वर्मा ने स्वीकार किया कि हालात अभी पूरी तरह सामान्य नहीं हैं। शांति व्यवस्था बनाने की कोशिशें जारी हैं, लेकिन गांव में तनाव का माहौल बना हुआ है।

पांच दिन पहले सड़क हादसे में गई थी जान

लीलदा गांव के 33 वर्षीय जगदीश जाटव बेंगलुरु में एक प्राइवेट कंपनी में नौकरी करते थे। मेहनती और हंसमुख जगदीश अपने परिवार का सहारा थे

जगदीश जाटव की कहानी किसी सपने से कम नहीं थी। गांव से निकलकर बेंगलुरु में अपनी मेहनत से पहचान बनाने वाला यह युवक अपने परिवार के लिए उम्मीद की किरण था। लेकिन पांच दिन पहले एक सड़क हादसे ने उसकी जिंदगी छीन ली। परिवार ने बेंगलुरु से शव को गांव लाने की व्यवस्था की, ताकि पारंपरिक रीति-रिवाजों के साथ उसकी अंतिम विदाई हो सके। सोमवार सुबह करीब 10 बजे शव लीलदा गांव पहुंचा। परिवार और ग्रामीण शोक में डूबे थे, लेकिन उन्हें क्या पता था कि यह दुख और अपमान का एक और अध्याय शुरू होने वाला था।

MP Dalit News: श्मशान घाट पर दबंगों का हंगामा

दोपहर करीब 1 बजे, जब जगदीश का शव अंतिम संस्कार के लिए श्मशान घाट ले जाया जा रहा था, तब गांव के रावत समाज के कुछ दबंगों ने आपत्ति जताई। उनका दावा था कि यह श्मशान घाट उनकी बिरादरी के लिए है और दलित समुदाय को यहां अंतिम संस्कार करने की इजाजत नहीं है। यह सुनकर जगदीश के परिजन और ग्रामीण स्तब्ध रह गए। एक ग्रामीण, रामू जाटव, ने बताया, "हमने कहा कि यह शासकीय जमीन है, किसी के पट्टे की नहीं। लेकिन वे नहीं माने। उन्होंने हमें धमकाया और गालियां दीं।"

विवाद इतना बढ़ गया कि शव को श्मशान घाट तक ले जाना असंभव हो गया। आक्रोशित परिजनों और ग्रामीणों ने शव को गांव की मुख्य सड़क पर रख दिया और चक्काजाम शुरू कर दिया। हालात तब और बिगड़ गए, जब दोनों पक्षों के बीच पत्थरबाजी शुरू हो गई। कुछ प्रत्यक्षदर्शियों ने बताया कि दबंगों ने पहले

पत्थर फेंके, जिसके जवाब में जाटव समुदाय के युवकों ने भी पथराव किया। इस अफरा-तफरी में कई लोग घायल हो गए, और गांव का माहौल युद्ध के मैदान जैसा बन गया।

प्रशासन का हस्तक्षेप: लेकिन हालात अब भी तनावपूर्ण

घटना की सूचना मिलते ही विजयपुर एसडीएम अभिषेक मिश्रा, पुलिस बल, और अन्य प्रशासनिक अधिकारी मौके पर पहुंचे। पुलिस ने दोनों पक्षों को शांत करने की कोशिश की, लेकिन गुस्साए ग्रामीणों का कहना था कि जब तक दबंगों के खिलाफ सख्त कार्रवाई नहीं होगी, वे शव को नहीं हटाएंगे। कलेक्टर अर्पित वर्मा ने मीडिया से बातचीत में कहा, "हम स्थिति को नियंत्रित करने की पूरी कोशिश कर रहे हैं। यह एक संवेदनशील मामला है, और हम दोनों पक्षों के साथ बातचीत कर रहे हैं। लेकिन अभी हालात पूरी तरह सामान्य नहीं हैं।"

प्रशासन ने अतिरिक्त पुलिस बल तैनात किया है, और गांव में तनाव को देखते हुए CRPF की एक टुकड़ी को भी बुलाया गया है। कुछ स्थानीय नेताओं ने भी मौके पर पहुंचकर माहौल शांत करने की कोशिश की, लेकिन जाटव समुदाय का गुस्सा कम होने का नाम नहीं ले रहा। एक बुजुर्ग ग्रामीण, श्याम बाई, ने रोते हुए कहा, "हमारा बेटा तो चला गया, लेकिन उसे सम्मान से विदा भी नहीं करने दे रहे। यह कौन सा धर्म है? कौन सी इंसानियत?"

कुछ यूजर्स ने इस घटना को हाल के अन्य मामलों से जोड़ा, जैसे रतलाम में दलित महिला के अंतिम संस्कार को रोकने की घटना। एक पोस्ट में लिखा गया, "रतलाम हो या श्योपुर, दलितों को जीते जी तो अपमान सहना पड़ता ही है, मरने के बाद भी उनकी आत्मा को चैन नहीं मिलता।"

MP Dalit News: रावत समाज का पक्ष: विवाद की जड़ क्या?

रावत समाज के कुछ लोगों ने दावा किया कि श्मशान घाट परंपरागत रूप से उनकी बिरादरी के लिए आरक्षित है। एक स्थानीय रावत नेता, जो नाम न छापने की शर्त पर बोले, ने कहा, "हमने कभी दलितों को अंतिम संस्कार करने से नहीं रोका। लेकिन यह हमारी जमीन है, और हमें इसका सम्मान चाहिए।" हालांकि, प्रशासन ने साफ किया कि श्मशान घाट शासकीय जमीन है, और इसका उपयोग सभी समुदायों के लिए खुला है।

इस दावे ने विवाद को और हवा दी। जाटव समुदाय का कहना है कि यह सिर्फ जमीन का मसला नहीं, बल्कि जातिगत भेदभाव का स्पष्ट मामला है। एक युवा कार्यकर्ता, राहुल जाटव, ने कहा, "वे हमें इंसान ही नहीं मानते। अगर हमारा शव भी उनके लिए अछूत है, तो फिर संविधान और कानून का क्या मतलब?"

अतीत की घटनाओं से समानता

यह कोई पहला मामला नहीं है जब दलित समुदाय को अंतिम संस्कार के लिए संघर्ष करना पड़ा हो। 2024 में रतलाम के कुम्हारी गांव में एक दलित महिला, सुगन बाई, का अंतिम संस्कार शासकीय श्मशान में रोक दिया गया था। तब सोशल मीडिया पर हंगामे के बाद पुलिस ने दबंगों के खिलाफ कार्रवाई की थी। इसी तरह, उत्तर प्रदेश के आगरा में 2020 में एक दलित महिला के शव को चिता से हटवाकर दूसरी जगह अंतिम संस्कार करने के लिए मजबूर किया गया था।

ये घटनाएं दिखाती हैं कि जातिगत भेदभाव की जड़ें कितनी गहरी हैं। श्योपुर की यह ताजा घटना न केवल स्थानीय प्रशासन के लिए, बल्कि पूरे समाज के लिए एक चुनौती है। क्या मृत्यु के बाद भी इंसान को उसकी जाति के आधार पर अपमानित करना उचित है?

प्रशासन के सामने दोहरी चुनौती

कलेक्टर अर्पित वर्मा और विजयपुर एसडीएम अभिषेक मिश्रा के सामने दोहरी चुनौती है। पहली, गांव में शांति स्थापित करना और दूसरी, इस घटना के दोषियों के खिलाफ सख्त कार्रवाई करना। पुलिस ने अभी तक कोई औपचारिक FIR दर्ज नहीं की है, लेकिन सूत्रों का कहना है कि रावत समाज के कुछ दबंगों के खिलाफ भारतीय दंड संहिता (BNS) की धारा 351(2), 351(3), और SC/ST एक्ट के तहत मामला दर्ज किया जा सकता है।

हालांकि, स्थानीय लोगों को डर है कि मामला रफा-दफा कर दिया जाएगा। एक ग्रामीण ने कहा, "ऐसे मामलों में शुरू में हंगामा होता है, फिर सब शांत हो जाता है। हमें न्याय चाहिए, न कि सिर्फ आश्वासन।"

दलित संगठनों का आह्वान

घटना के बाद कई दलित संगठन और सामाजिक कार्यकर्ता सामने आए हैं। भीम आर्मी के स्थानीय नेता, चंद्रशेखर जाटव, ने कहा, "यह सिर्फ जगदीश की नहीं, पूरे दलित समाज की लड़ाई है। हम सड़कों पर उतरेंगे और तब तक नहीं रुकेंगे, जब तक दोषियों को सजा नहीं मिलती।" उन्होंने प्रशासन को 48 घंटे का अल्टीमेटम दिया है कि वह दोषियों को गिरफ्तार करे, वरना जिले भर में प्रदर्शन होंगे।

कुछ संगठनों ने इस मामले को **राष्ट्रीय मानवाधिकार आयोग (NHRC)** और अनुसूचित जाति आयोग के सामने उठाने की बात कही है। एक कार्यकर्ता ने कहा, "यह सिर्फ श्योपुर की नहीं, पूरे देश की समस्या है। दलितों को मरने के बाद भी सम्मान नहीं मिलता।"

भविष्य के लिए सबक

श्योपुर की यह घटना समाज और प्रशासन दोनों के लिए एक आईना है। अगर आज भी दलित समुदाय को अपने प्रियजनों की अंतिम विदाई के लिए सड़कों पर उतरना पड़ रहा है, तो यह हमारी सामाजिक प्रगति पर सवाल उठाता है। यह जरूरी है कि प्रशासन न केवल इस मामले में त्वरित कार्रवाई करे, बल्कि भविष्य में ऐसी घटनाओं को रोकने के लिए ठोस कदम उठाए।

श्मशान घाटों का सर्वे: सभी शासकीय श्मशान घाटों का सर्वे किया जाए और यह सुनिश्चित किया जाए कि वे सभी समुदायों के लिए खुले हों।

जागरूकता अभियान: ग्रामीण इलाकों में जातिगत भेदभाव के खिलाफ जागरूकता अभियान चलाए जाएं।

कड़ी कानूनी कार्रवाई: SC/ST एक्ट के तहत दोषियों को सजा दिलाने के लिए फास्ट-ट्रैक कोर्ट स्थापित किए जाएं।

समुदाय संवाद: विभिन्न समुदायों के बीच संवाद और समझ को बढ़ावा देने के लिए पंचायत स्तर पर कार्यक्रम आयोजित किए जाएं।

Dainik Bhaskar

आईपीएल टिकटों की कालाबाजारी, मानवाधिकार आयोग ने लिया प्रसंज्ञान

<https://www.bhaskar.com/local/rajasthan/jaipur/news/black-marketing-of-ipl-tickets-human-rights-commission-takes-cognizance-134930149.html>

जयपुर 4 घंटे पहले

28 अप्रैल को प्रकाशित खबर

जयपुर | राज्य मानवाधिकार आयोग ने एसएमएस स्टेडियम में आईपीएल मैच के टिकटों की कालाबाजारी को लेकर स्वप्रेरित प्रसंज्ञान लिया है।

साथ ही मामले में पुलिस कमिश्नर से 30 अप्रैल तक तथ्यात्मक रिपोर्ट मांगी है। आयोग के अध्यक्ष जस्टिस जीआर मूलचंदानी ने यह आदेश इस संबंध में प्रकाशित मीडिया रिपोर्ट पर प्रसंज्ञान लेते हुए दिए। आयोग ने कहा कि राजस्थान रॉयल्स के उपाध्यक्ष का दायित्व है कि वे मैच के टिकटों को पारदर्शी रूप से व्यवस्थित प्रक्रिया से विक्रय करें।

राजस्थान रॉयल्स के आयोजकों का दायित्व है कि जब वे राजस्थान शब्द का उपयोग अपनी टीम के लिए करते हैं तो यह भी ध्यान रखें कि मैच के टिकटों को पहले आओ, पहले पाओ के आधार पर दर्शकों को उपलब्ध कराएं। आयोग ने आईपीएल टिकट ब्लैक करने के आरोप में दो लोगों को गिरफ्तार करने का हवाला देते हुए कहा कि आरोपियों के पास कई टिकटें बरामद हुई हैं, जो वे अधिक राशि में ब्लैक कर रहे थे।

वहीं, दूसरी ओर राजस्थान रॉयल्स के उपाध्यक्ष को इसकी जानकारी ही नहीं है कि टिकट किसे बेचे गए हैं। आयोग ने कहा कि आईपीएल को अन्य प्रांतों के दर्शक भी देखते हैं, जो अपना समय और धन खर्च करने के बाद भी टिकट प्राप्त करने में फेल रहे हैं। यह गंभीर है और प्रशासन को इस तथ्य की जांच करनी जरूरी है कि मैच के टिकट अवांछित तत्वों को किसने उपलब्ध कराए और इसमें राजस्थान रॉयल्स के पदाधिकारियों की भूमिका तो नहीं है।